

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri Bhanu Bhushan, Member**
2. **Shri R. Krishnamoorthy, Member**

Petition No.34/2008

In the matter of

Approval under Section 17(3) for shifting of 315 MVA transformer associated with Kudamkulam Associated Transmission System to be installed at Thiruvananthapuram sub-station of Powergrid to Madikattere (Trissur – KSEB.)

And in the matter of

Power Grid Corporation of India Ltd, Gurgaon **Petitioner**

Vs

1. Karnataka Power Transmission Corporation Ltd, Bangalore
2. Transmission Corporation of Andhra Pradesh, Ltd, Hyderabad
3. Kerala State Electricity Board, Thiruvananthapuram
4. Tamil Nadu Electricity Board, Chennai
5. Electricity Department of Pondicherry, Pondicherry
6. Member Secretary, SRPC, Bangalore**Respondents**

Following were present:

1. Shri U.K.Tyagi, PGCIL
2. Shri V.V.Sharma, PGCIL
3. Shri B.C.Pant, PGCIL
4. Shri C.Kannan, PGCIL
5. Shri M.M.Mondal, PGCIL

**ORDER
(DATE OF HEARING: 15.5.2008)**

The application has been made for approval for shifting of 315 MVA transformer, associated with Kudamkulam Associated Transmission System, to be installed at Thiruvananthapuram sub-station of the petitioner to Madikattere (Trissur-KSEB) sub-station. The shifting of the transformer was to take place at the request of

third respondent, Kerala State Electricity Board and after agreement of the other respondents.

2. The representative of the petitioner has submitted that the third respondent has expressed its inability to install the transformer at Madikattere (Trissur-KSEB) sub-station. Therefore, the transformer is to be installed at 400 kV sub-station Pallipuram (Thiruvananthapuram), as originally planned. In view of this, the representative of the petitioner seeks to withdraw the application.

3. Request made by the representative of the petitioner is allowed.

4. The representative of the petitioner has requested for adjustment of the court fee paid in the present petition against a petition that may be filed by the petitioner in future. In the alternative, it has been prayed that the third respondent may be directed to refund the fee to the petitioner since the proceedings were initiated and are being withdrawn at the former's instance. We are not inclined to pass any order on these requests made at the hearing.

5. The application is disposed of as withdrawn.

Sd/-
(R. KRISHNAMOORTHY)
MEMBER

Sd/-
(BHANU BHUSHAN)
MEMBER

New Delhi dated the 15th May 2008